

## **Rejection of application for certificate of registration**

**June 19, 2000**

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected on June 16, 2000 the application for certificate of registration submitted by the Tathagat Small Industrial Investments Limited, having its Registered Office at 3A, Model Town, Ghaziabad, Uttar Pradesh.

As such, the above company cannot transact the business of a non-banking financial institution as defined in Clause (a) of Section 45 IA of the Reserve Bank of India Act, 1934. The company has also been prohibited from acceptance of deposits under Section 45MB(1) and prohibited from alienation of assets under Section 45MB(2) of the Act without the prior permission of the Reserve Bank.

**P.V. Sadanandan**  
**Asstt. Manager**

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